

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3859
ANSWERED ON:16.12.2011
OUTSOURCING WORK
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Will the Minister of FINANCE be pleased to state:

- (a) whether the various departments of the Central Government make appointments in class `C` and `D` services through outsource agencies and if so, the details thereof and advantages of the system;
- (b) whether reservation policy is followed in appointments made through outsourcing;
- (c) if so, the mode of operation thereof; and
- (d) whether similar appointments are also being made in case of Group `A` and `B` services and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a) Under Rules 178-185 of General Financial Rules (GFRs), 2005, a Ministry or Department may outsource certain services in the interest of economy and efficiency and it may prescribe detailed instructions and procedures for this purpose without, however, contravening the basic guidelines contained in this regard in GFRs, 2005. Outsourcing of services does not constitute appointment against posts.
- (b) to (d); In view of (a) above, the question does not arise.